

He has questioned the patriotism of Mr. Dandavate. [English]

(*Interruptions.*)

MR. SPEAKER: Now I have given the floor to Mr. Buta Singh.

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): Mr. K.K. Tewary has drawn your attention to a very specific issue. Kindly enlighten us whether you have received such a notice or not. If you have received such a notice, what action are you going to take on its.

MR. SPEAKER: I will look into it.

(*Interruptions.*)

PROF K.K. TEWARY : Please listen to me also.

SHRIDINESH SINGH (Pratapgarh): We are having in the last one hundred years.

SHRI HAROOBHAI MEHTA: We have given a notice.

[*Translation*]

MR. SPEAKER: Why do you interrupt?

[*English*]

SHRIDINESH SINGH: You are a farmer yourself. You realise the difficulties of the farmers. A week ago we have started meeting here. We have not been able to find time to discuss this matter. I would request you to allow a discussion on this matter.

(*Interruptions.*)

[*Translation*]

MR. SPEAKER : Just listen, please. If you want to discuss. I have made it clear on the first day itself. If you keep quiet, I shall run the House.

PROF. MADHU DANDAVATE: There was a motion in the name of Shri Indrajit Gupta on the drought situation.

PROF. K.K. TEWARY: I wanted to know precisely what you have done about my motion about CIA?

[*Translation*]

MR. SPEAKER: I will look into it. First of all I have listened to you. If you do not listen, what can I do? It has come now.

(*Interruptions.*)

12.09 hrs.

PAPERS LAID ON THE TABLE

[*English*]

Urban Land Ceiling and Regulation Amendment Rules 1987 and Urban Land (Ceiling and Regulation) Second Amendment Rules, 1987

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976:

(1) The Urban Land (Ceiling and Regulation) Amendment Rules, 1987 published in Notification No. G.S.R. 222 in Gazette of India dated the 28th March, 1987 together with an explanatory memorandum.

(2) The Urban Land (Ceiling and Regulation) Second Amendment Rules, 1987 published in Notification No. G.S.R. 324 in Gazette of India dated the 2nd May, 1987 together with an explanatory memorandum.

[Placed in library see No. LT-4541/87]

**Notifications Under Employees
Provident Funds and Miscellaneous
Provisions Act, 1952**

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:-

(1) The Employees' Provident Fund (Amendment) Scheme, 1987 published in Notification No. G.S.R. 303 in Gazette of India dated the 25th April, 1987.

(2) The Employees' Family Pension (Amendment) Scheme, 1987 published in Notification No. G.S.R. 385 in Gazette of India dated the 16th May, 1987.

[Placed in Library. See No. LT- 4542/87]

**Statement Correcting Answers to
USQ Nos. 1951 and 1903 dated
9.3.1987 Regarding Backlog of Re-
served POsts In DDA and Devel-
opment Programme for Urban Poor
Respectively and Giving Reasons
for Delay in Correcting the Answers**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): I beg to lay on the Table—

(1) A statement (Hindi and English versions) (i) correcting the reply given on 9 March, 1987 to Unstarred Question No. 1951 by Shri K.D. Sultanpuri M.P. regarding backlog of reserved posts in D.D.A. and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. LT-4543/87]

(2) A statement (Hindi and English versions) (i) correcting the reply given

on 9 March, 1987 to Unstarred Question No. 1903 by Shri P.M. Sayeed, M.P. regarding development programme for urban poor and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. LT-4544/87]

**Notifications Under Income Tax Act,
1961**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): Sir, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:-

(1) S.O. 1753 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Madras Crocodile Bank, Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.

(2) S.O. 1754 published in Gazette of India dated the 11th July, 1987 regarding exemption to, NAB Lions Home for Aging Blind, Pune' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 to 1986-87.

(3) S.O. 1755 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Tamil Nadu Police Families Welfare Organisation' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1986-87.

(4) S.O. 1756 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Khelghar Shishu Nivas O Shikshan Kendra' under section 10(23C) of the Income-tax Act, 1961 for the period covered by

the assessment years 1985-86 to 1987-88.

(5) S.O. 1757 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'The Loreto House Educational Society of Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

(6) S.O. 1758 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Federation of Indian Export Organisation' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.

(7) S.O. 1759 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Karnakha Police Benevolent Fund' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.

(8) S.O. 1760 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Seafarers Welfare Fund Society, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 and 1986-87.

(9) S.O. 1761 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Maratha Mandir, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.

(10) S.O. 1762 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Gurudev Siddha Peeth Ganeshpuri' under

section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1986-87.

(11) S.O. 1763 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Kishore Bharati, Hoshangabad' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 and 1987-88.

(12) S.O. 1764 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'The C.P. Ramaswami Aiyar Foundation' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 and 1987-88.

(13) S.O. 1765 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'The Stock Exchange Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1986-87.

(14) S.O. 1766 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Indian Merchants' Chamber, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 and 1987-88.

(15) S.O. 1767 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'United Service Institution of India' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

(16) S.O. 1768 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Institute of Animal Health and Veterinary Biologicals, Habbal (Bangalore)' under sec-

tion 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1986-87.

(17) S.O. 1769 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Sankat Nivaran Society, Gujarat' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1986-87.

(18) S.O. 1770 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Bharatiya Bhasha Parishad, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 and 1988-89.

(19) S.O. 1771 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'West Bengal Council for Child Welfare' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

(20) S.O. 1772 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Jnana Prabodhini, Pune' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1987-88.

(21) S.O. 1773 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Sri Sathya Sai Central Trust, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1987-88.

(22) S.O. 1774 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Indian Council for Research on International Economic Relations, New Delhi' under

section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 and 1987-88.

(23) S.O. 1775 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Society of the Franciscan Sisters of Mary of Jammu and Kashmir, Baramulla (Kashmir)' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

(24) S.O. 1776 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Veda Rakshana Nidhi Trust, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1987-88.

(25) S.O. 1777 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Ramana Maharshi Centre for Learning, Bangalore' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 and 1987-88.

(26) S.O. 1778 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Sir Sasoon David Trust fund, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1986-87.

(27) S.O. 1779 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Indian Council for Child Welfare, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 and 1987-88.

(28) S.O. 1780 published in Gazette of India dated the 11th July, 1987

regarding exemption to 'Assam Rifles Group Insurance Scheme, Shillong' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1987-88.

(29) S.O. 1781 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Action for Food Production, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

(30) S.O. 1782 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'National Society for Clean Cities-India' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

(31) S.O. 1783 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Institute for Motivating Self-employment, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

(32) S.O. 1784 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Indian Standards Institution' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

(33) S.O. 1785 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Jaipur Rural Health and Development Trust, Jaipur' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

(34) S.O. 1786 published in Gazette of India dated the 11th July, 1987

regarding exemption to 'Little Sisters of the Poor, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

(35) S.O. 1787 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Marwari Relief Society, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

(36) S.O. 1788 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Mahipatram Rupram Ashram, Ahmedabad' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

(37) S.O. 1789 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Association for Social Health in India, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1987-88.

(38) S.O. 1790 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Tibetan Homes Foundation, Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

(39) S.O. 1791 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Voluntary Health Association of India, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

(40) S.O. 1792 published in Gazette of India dated the 11th July, 1987

regarding exemption to 'Muslim Women Aid society, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 and 1987-88.

[Placed in Library. See No. LT-4545/87]

Walnuts Grading and Marking (Amendment) Rules, 1987

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAMANAND YADAV): Sir I beg to lay on the Table a copy of the Walnuts Grading and Marking (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 1407 in Gazette of India dated the 6th June, 1987 under sub-section (2) of section 3 of the Agricultural Produce (Grading and Marketing) Act, 1987. [Placed in Library. See No. 4546/87]

Coconut Development Board Recruitment (Amendment) Regulations 1987, Review in the Working of Oil Palm India Ltd. Kottayam for 1985-86 and Statement for Delay in Laying these Papers etc. etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): Sir, I beg to lay on the Table—

(1) A copy of the Coconut Development Board Recruitment (Amendment) Regulations, 1987 (Hindi and English versions) published in Notification No. G.S.R. 175 in Gazette of India dated the 14th March, 1987 under section 21 of the Coconut Development Board Act, 1979. [Placed in Library. See No. LT-4547/87]

(2) A copy each of the following papers (Hindi and English versions) under sub section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government on the working of the Oil Palm India Limited, Kottayam, for the year 1985-86.

(ii) Annual Report of the Oil Palm India Limited, Kottayam for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT-4548/87]

(4) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government on the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1983-84.

(ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-4549/87]

(b) (i) Review by the Government on the working of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1983-84.

(ii) Annual Report of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1983-84 along with Audited Accounts and the Comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-4550/87]

(c) (i) Review by the Government on the working of the Karnataka Agro Industries Corporation Limited, Banga-

lore, for the year 1984-85.

(Interruptions)

(ii) Annual Report of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-4551/87]

MR. SPEAKER: Sit down, please sit down. What is this happening?

(Interruptions)

MR. SPEAKER: Nobody listens at all.

(Interruptions)

(d) (i) Review by the Government on the working of the Kerala Agro Industries Corporation Limited, Trivandrum, for the year 1984-85.

MR. SPEAKER: Nobody listens to me.

(Interruptions)

(ii) Annual Report of the Kerala Agro Industries Corporation Limited, Trivandrum, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-4552/87]

[English]

PROF. MADHU DANDAVATE (Rajapur): Have you heard it, Sir? He has called me...

(Interruptions)

SHRI INDRAJIT GUPTA (Basirhat): It must be expunged.

(Interruptions)

(e) (i) Review by the Government on the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1980-81.

MR. SPEAKER: Look here, gentlemen....

(Interruptions)

(ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited Bhopal, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

MR. SPEAKER: You don't realise that without my permission, nothing goes on record.

SHRI INDRAJIT GUPTA: Have you heard what he said?

(Interruptions)

(5) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library. See No. LT-4553/87]

MR. SPEAKER: That is what I say because I did not allow anybody.

(Interruptions)

(Interruptions)

MR. SPEAKER: Order, order.....

[Translation]

[Translation]

MR. SPEAKER: You may please sit down.

*(Interruptions)**[English]*

PROF. K.K. TEWARY (Buxar): Sir, I stick to my charge.

(Interruptions)

MR. SPEAKER: What I say is....

*(Interruptions)**[Translation]*

MR. SPEAKER: Order, order.

If you do not listen, what can I do?

*(Interruptions)**[English]*

SHRI SURESH KURUP (Kottayam): Sir, you please ask him to apologise.

[Translation]

MR. SPEAKER: Why don't you sit down? You do not allow me to listen to anybody.

*(Interruptions)**[English]*

MR. SPEAKER: Now you sit down.

[Translation]

Just sit down please. Look there is nothing in my record.

[English]

I have not allowed anybody and there is nothing on my record, as far as I am concerned. Secondly.....

(Interruptions)

MR. SPEAKER: Look here. Listen to me.

(Interruptions)

MR. SPEAKER: Please sit down. This is too much.

PROF. MADHU DANDAVATE: Sir, you don't get angry when a man calls me.....

MR. SPEAKER: I want to say something against him. But you do not allow me to say anything...

(Interruptions)

MR. SPEAKER: You don't realise it. I want to say something against him....

(Interruptions)

MR. SPEAKER: Only parliamentary language can be used in this House....

(Interruptions)

MR. SPEAKER: You don't shout now. One man is there. You are here. You two are spoiling the whole show here.

PROF. K.K. TEWARY: I strongly protest against your observation.

MR. SPEAKER: The problem is this....

(Interruptions)

MR. SPEAKER: Why are you shouting? Language is ours. Only parliamentary language can be allowed on the floor of this House. I will not allow any unparliamentary language to be used. I have not got anything on my record. I have not allowed anybody.

(Interruptions)

SHRI BASUDEB ACHARIA (Bankura): You should ask him to withdraw those words. He should apologise.

(Interruptions)

PROF. MADHU DANDAVATE: Mr. Kishore Chandra Deo was forced to withdraw his remarks and when he refused to withdraw, he was asked to leave the House.

(Interruptions)

PROF. K.K. TEWARY: As Speaker of the House, will you allow the press release of a foreign Embassy in India to influence the proceedings of the House? *(Interruptions)*

MR. SPEAKER: Mr. Tewary, can you make allegations like that? Mr. Tewary, I am asking you: can you use unparliamentary language against anybody here?

PROF. K.K. TEWARY: I have not used any unparliamentary expression. ** is not unparliamentary. ** is not unparliamentary. Can I be arraigned by a senior Member of the House for exercising my right, my privilege, to speak as a Member of the House..... *(Interruptions)*

MR. SPEAKER: You cannot call names. Can you call names?

PROF. K.K. TEWARY: I have not called names.

SHRI INDRAJIT GUPTA: 'Prof. Dandavate is ** :- this is what he said here.

PROF. K.K. TEWARY: I stick to that.

PROF. MADHU DANDAVATÉ: When you are objecting, he goes on repeating..... *(Interruptions)*

PROF. K.K. TEWARY: A document has been used to silence a Member. It is unprecedented in history.

(Interruptions)

SHRI SOMNATH CHATTERJEE (Bolgpur): You do not pull up the Member when he uses such a language, Sir?

MR. SPEAKER: Mr. Tewary, it is not proper. You have to withdraw those words.

PROF. K.K. TEWARY: I will never withdraw.

MR. SPEAKER: You have to give me prior notice if you have to allege anything. You have to give documentary proof. This is under rule 353. I will not allow it. You will have to withdraw.

PROF. K.K. TEWARY: Will you allow me to make a submission?

MR. SPEAKER: First withdraw those words.

PROF. K.K. TEWARY: I do not want to be gagged like this.

(Interruptions)

MR. SPEAKER: I am not listening to any argument. I want you to withdraw those words.

PROF. K.K. TEWARY: Sir, will you allow the Press release to be used as the basis for arraigning me?

(Interruptions)

PROF. P.J. KURIEN (Idukki): When you have not allowed it to go on record how can he withdraw it?

(Interruptions)

PROF. K.K. TEWARY: You cannot ask me to withdraw like this.

(Interruptions)

MR. SPEAKER: I will not allow. You will have to withdraw.

(Interruptions)

SHRI DINESH GOSWAMI (Guwahati): Sir, there is a precedent. I will cite a precedent. Shri K.C. Deo said something which was not allowed to go on record. But still he was asked to withdraw and when he refused, the Deputy-Speaker asked him to leave the House.

MR. SPEAKER: That might be right, that might be wrong. I do not care. What I care about is the parliamentary practice in this House. I am concerned not only about this....

(Interruptions)

MR. SPEAKER: I cannot differentiate. cannot allow names to be called in this House.

PROF. K.K. TEWARY: In all fairness, may I put a question to you?

MR. SPEAKER: I don't want any questions

SHRI SOMNATH CHATTERJEE: He is defying you.

SHRI BASUDEB ACHARIA: You asked him to withdraw and he is not withdrawing.

(Interruptions)

MR. SPEAKER: No questions to the Speaker. Why can't you remain silent? I am doing my job. Why are you trying to interrupt me? Mr. Tewary, you cannot put any questions to me.

PROF. K.K. TEWARY: I am trying to draw your attention....

(Interruptions)

MR. SPEAKER: You cannot put any questions to the Speaker. I am only simply saying this.

PROF. K.K. TEWARY: What?

MR. SPEAKER: I say, I cannot allow the names to be called in the House. This is unparliamentary.

PROF. K.K. TEWARY: That is your Prerogative.

(Interruptions)

MR. SPEAKER: No, Sir. Nothing doing.

(Interruptions)

PROF. K.K. TEWARY: I am raising a related issue. Whether you will allow any Hon. Member of this House to use an embassy press release to influence the proceedings of the House.....

(Interruptions)

MR. SPEAKER: You can do whatever you like. But I cannot allow names to be called.

PROF. K.K. TEWARY: What about the attempt to arraign me on the basis of an embassy press release?

MR. SPEAKER: Might be. You can take exception Sir. You can complain, you can take exception, you can represent whatever you like.

(Interruptions)

PROF. K.K. TEWARY: That is what I am submitting to you, Sir.

MR. SPEAKER: But you cannot call names.

(Interruptions)

MR. SPEAKER: Either you withdraw those words or you withdraw from the House.

PROF. K.K. TEWARY: I am not withdrawing whatever I have said. I am sticking to my description of Prof. Dandavate and I will continue to protest this kind of an attempt to arraign me....

MR. SPEAKER: Nothing goes on record.

*(Interruptions)**

PROF. K.K. TEWARY: You are not allowing a debate on this issue in the House....

MR. SPEAKER: I will. But not like this. I am not going to allow you to abuse first and

then take it up. I will take action if need be I am not going to give reprieve to him also if he has done something wrong.

(Interruptions)

MR. SPEAKER: No question. He had to apologise. Mr. Tewary, don't you remember that he had to apologise thrice on the floor of this House because I reprimanded him? you have also to do it.

PROF. MADHU DANDAVATE: Whenever I thought that the dignity of the House was lowered, I expressed unqualified regrets.

MR. SPEAKER: He had to apologise thrice in this very House because I reprimanded him. And it is the same thing with you.

PROF. K.K. TEWARY: It is because he has been in the habit of making irresponsible statements.

MR. SPEAKER: Might be. But why should you get into that habit now? Either you withdraw from the House or you withdraw your words.

PROF. K.K. TEWARY: I will walk out in protest.

(Interruptions)

MR. SPEAKER: No question of protest.

(Interruptions)

Prof. K.K. Tewary then left the House

12.28 hrs.

[Translation]

SHRI GIRDHARI LAL VYAS (Bhilwara): Mr. Speaker, Sir, the State Bank of India Branch functioning in the premises of Sawai Madhopur Cement Factory has stopped making payment though crores of rupees of the factory are deposited there. That is why labourers are not getting their salary. All

works have come to a halt. Therefore, the Finance Minister may ask the State Bank of India to resume making payments immediately.

12.29 hrs.

MATTERS UNDER RULE 377

[Translation]

(i) Need to take effective steps to check land erosion by rivers in Chambal region of Madhya Pradesh

SHRI KAMMODILAL JATAV (Morena): Mr. Speaker, Sir, at least 20 rivers flow in the Chambal Region of Madhya Pradesh. Lakhs of hectares of land have come under the grip of erosion by their flow and erosion is taking place daily. A number of villages, however, have come out of its grip. The Government sprays seeds of babul etc. by a helicopter every year. But not a single plant has grown. All the seeds are washed by rain into the river.

12.30 hrs.

[MR. DEPUTY SPEAKER in the Chair]

Crores of rupees have been wasted or are being wasted under this system.

It is my submission to the Government that this ravine may be levelled or sapplings of neem, rose wood, teak, rubber, coconut, cashew nut, orange, 'Mausami' etc. planted by digging pits so that some earnings are accrued there from to the Government. This will provide wages to the labourers, protect land from erosion and solve the dacoit problem.

(ii) Need to survey tribal areas of Nasik district for a permanent solution of water problem

SHRI S.S. BHOYE (Malegaon): Mr. Deputy Speaker, Sir, Surgana, Dindori,